

Table – Maximum three adjournment rule and number of days between the final hearing and Judgment

SL. No.	Name of Commercial Court	Cases No.	Date of Institution	Date of disposal	Number of days between the date of institution and disposal	Where case management of hearing done or not (yes/no)	Number of adjournments granted	Number of days between the final hearing and judgment
1		Money Suit/1/2021	22-01-2021	09-02-2022	383	Yes	3 (For Covid-19 pandemic Situation)	07(due to covid -19 situation and subsiquent resolution of the Alipore Bar association)
2		Money Suit/10/2021	02-03-2021	10-02-2022	345	yes	3 (For Covid-19 pandemic Situation)	27(due to covid -19 situation and subsiquent resolution of the Alipore Bar association)
3		Arbit. Case/12/2021	03-08-2021	14-02-2022	195	Yes	3 (For Covid-19 pandemic Situation)	06(due to covid -19 situation and subsiquent resolution of the Alipore Bar association)

4	Commercial Court, Alipore	Title Suit/14/2019	31-07-2019	19-02-2022	934	Yes	4 (For Covid-19 pandamic Situation)	58(due to covid - 19 situation and subsiquent resolution of the Alipore Bar association)
5		Arbit. Case/10/2021	22-07-2021	19-02-2022	212	Yes	3 (For Covid-19 pandamic Situation)	08(due to covid - 19 situation and subsiquent resolution of the Alipore Bar association)
6		Arbit. Case/11/2021	30-07-2021	22-02-2022	207	Yes	3 (For Covid-19 pandamic Situation)	22(due to covid - 19 situation and subsiquent resolution of the Alipore Bar association)
7		Title Suit/3/2020	09-01-2020	23-02-2022	776	Yes	4 (For Covid-19 pandamic Situation)	60(due to covid - 19 situation and subsiquent resolution of the Alipore Bar association)

8		Arbit. Case/12/2020	06-02-2020	24-02-2022	749	Yes	4 (For Covid-19 pandamic Situation)	28(due to covid - 19 situation and subsiquent resolution of the Alipore Bar association)
9		Arbit. Case/14/2020	12-02-2020	24-02-2022	743	Yes	4 (For Covid-19 pandamic Situation)	28(due to covid - 19 situation and subsiquent resolution of the Alipore Bar association)